GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

Lok Sabha

UNSTARRED QUESTION NO.: 802 (TO BE ANSWERED ON THE 24th July 2025)

AVIATION SAFETY

802. SHRI VISHALDADA PRAKASHBAPU PATIL Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) the findings of the high-powered committee formed by the Government to investigate the Ahmedabad plane crash of Air India Flight 171 of June 12, 2025 with casualties of more than 270 people;
- (b) the number of aviation safety incidents reported during the last three years along with their causes;
- (c) the measures to strengthen the aviation safety standards to prevent incidents such as the Ahmedabad crash, particularly maintenance of airplanes, adequate pilot training in case of emergencies, engine failures and cybersecurity threats on onboard software;
- (d) the role of the Directorate General of Civil Aviation in preventing such incidents; and
- (e) the details of compensation provided to victims' families including for ground victims?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (e): The High Level Committee constituted to investigate Air India flight (AI-171) crash on 12.06.2025 at Ahmedabad, has not submitted its report.;

58 Incidents were reported during last three years. These incidents may arise due to various reasons like bad weather, technical snags, bird hits etc. The year-wise breakup of the incidents is given below:

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2023 - 24
2024 - 17
2025 - 17;;
(upto June, 2025)
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Directorate General of Civil Aviation (DGCA) has a comprehensive and structured civil aviation regulations for safe operation of aircraft and its maintenance. These regulations are continuously updated and aligned with the International Civil Aviation Organisation (ICAO)/European Union Aviation Safety Agency (EASA) standards.;

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DGCA also has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of organization /aircraft, which includes regular and periodic audits, spot checks, night surveillance and ramp inspections across all operators, including continuous oversight of maintenance practices. In case there is a violation, DGCA takes enforcement action as per its Enforcement Policy and Procedure Manual.;

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India has ratified the Montreal Convention, 1999 by making amendments to the Carriage by Air Act, 1972 in 2009 which interalia provides the liabilities of carriers for compensation in case of death, delay, damage or loss to persons, baggage or cargo for international carriage.;

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Air India has informed that it has released an interim compensation of Rs. 25 Lakhs to the Next of Kin (NoK) of 128 deceased persons as on 18.07.2025. For the remaining deceased, the payment of interim compensation is in various stages of document submission by the NoK. The process for the final compensation will be initiated after the completion of disbursement of interim compensation.;

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Air India has also informed that the registration of the requisite Trust by TATA Sons has been completed on 18.07.2025 and the airline is in the process of initiating the requisite documentation and verification formalities to enable the disbursement of the voluntary ex gratia payment of Rs. 1 crore each to the Next of Kin (NoK) of deceased. Further, Air India is assisting families of the deceased and injured in various ways such as travel arrangements, accommodation, medical expenses, immediate cash payments to daily wage earners who are injured etc.;
